

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 153 OF 2025**

**SUMITRA SAINI & ANR. ...APPLICANT(S)**

**VERSUS**

**DELHI DEVELOPMENT AUTHORITY & ORS.**

**...RESPONDENT(S)**

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**NDOH: 19.08.2025**

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**RESPONDENT NO. 6/ DELHI JAL BOARD**

THROUGH



**PRABHSAHAY KAUR  
STANDING COUNSEL FOR DJB**

L-24, 2<sup>nd</sup> Floor, Hauz Khas Enclave,  
New Delhi-110016.

Ph: 8800695709

Enrol. No.: D/737/2008

Email: sahayk@gmail.com

Place: New Delhi

Date: 14.08.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 153 OF 2025**

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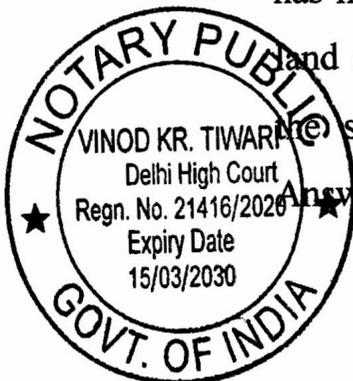
**DELHI DEVELOPMENT AUTHORITY & ORS.**

**...RESPONDENT(S)**

**REPLY ON BEHALF OF RESPONDENT NO. 6 /DELHI  
JAL BOARD**

I, Sh. Anil Kumar S/o Sheobachan Sharma, aged about 57 years , working as Chief Engineer (South) DJB, Respondent No. 6/Delhi Jal Board, having office at Varunalaya Phase-II, Jhandewalan, New Delhi-110025, do hereby solemnly affirm and declare as under:

1. That I am conversant with the facts of the present case in so far as the same pertain to the Answering Respondent and I am competent to depose with respect thereto.
2. That the Applicant has filed the present application raising concerns with respect to the alleged encroachment over Khasra No. 20, Village Khirki, a Johar (Waterbody), admeasuring 7.17 bighas as per the revenue record in the Mehrauli District of South Delhi.
3. At the outset it is submitted that the Answering Respondent has no role in the removal of encroachment and is not the land owning agency for the aforementioned waterbody as same does not come under the jurisdiction of the Answering Respondent.



  
**ANIL KUMAR**  
 Chief Engineer (South)  
 DELHI JAL BOARD  
 GOVT. OF NCT OF DELHI  
 Varunalaya Phase-II  
 Jhandewalan, New Delhi-110025

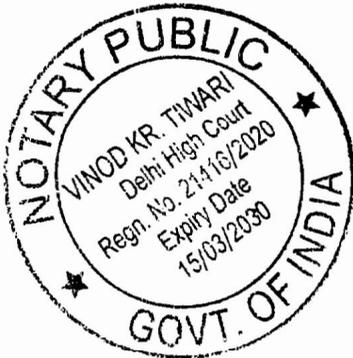
4. It is pertinent to mention that the Answering Respondent is laying down a sewer line work which has been undertaken in compliance with the directions passed by the Hon'ble High Court of Delhi in Order dated 11.10.2023 in W.P.(C) 11400/2022 titled '*Panna Lal Saini & Ors. vs. Divisional Commissioner (Revenue) & Anr*'. The relevant portion of the order is reproduced hereinbelow:

*"Para 3: Ms. Sangeeta Bharti, learned Standing Counsel appearing on behalf of the applicant submits that the DJB has no concern with the main dispute, however, the DJB needs to urgently lay/connect a sewer line in the subject area, i.e. Village: Khirki, to resolve a sewage disposal problem faced by the residents of the area, since otherwise sewage from R-Block, Khirki Extension is not being drained in a proper manner.*

*Para 4: It is submitted that the DJB, being a public body, is not concerned with the demarcation dispute that has been raised by way of the present petition; and the only limited relief prayed-for by way of the present applications is to allow the DJB to resolve the problem affecting the residents of the area generally, which would otherwise pose a serious health hazard.*

*Para 9: Mr. Shadab Khan, learned counsel appearing for the impleadment applicants in CM APPL. No. 55150/2022, viz. Sumitra Saini and Sandeep Saini, seeks to object to the prayer made, saying that connecting the sewer lines would affect the status of the water body in the village, which is to be preserved. In the opinion of this court there is no merit in the objection so raised; and the impleadment applicants cannot be permitted to obstruct DJB in performing its function of ensuring proper sewage disposal.*

*Para 10: The applications are accordingly allowed, to the extent of permitting the DJB to undertake the sewage/sewer work as set-out in CM APPL. No. 42218/2022, as per site-plan/map filed on 22.08.2023."*



A Copy of the Order dated 11.10.2023 passed by the Hon'ble Delhi High Court in W.P.(C) 11400/2022 titled as *Panna Lal Saini & Ors. vs. Divisional Commissioner (Revenue) & Anr.* is annexed and marked as **Annexure-R1**.

**ANIL KUMAR**  
Chief Engineer (South)  
DELHI JAL BOARD  
GOVT. OF NCT OF DELHI  
Varunalya Phase-II  
Jhandewalan, New Delhi-110055

5. That in compliance with the directions passed by the Hon'ble Delhi High Court, the Answering Respondent floated a Tender vide Work Order No. 58 dated 04.01.2025 for "Improvement of Sewerage System by replacement of damaged sewer line in front of R-81, Khirki Extension to Nandan Park". A Copy of the Work Order No. 58 dated 04.01.2025 for "Improvement of Sewerage System by replacement of damaged sewer line in front of R-81, Khirki Extension to Nandan Park" is annexed and marked as **Annexure-R2**.
6. It is respectfully submitted that the Answering Respondent reserves liberty to file a detailed reply to the above Original Application, if so directed by this Hon'ble Tribunal and if any issue pertaining to the Answering Respondent arises in the captioned matter.
7. That the present affidavit is *bona-fide* and filed in the interest of justice.

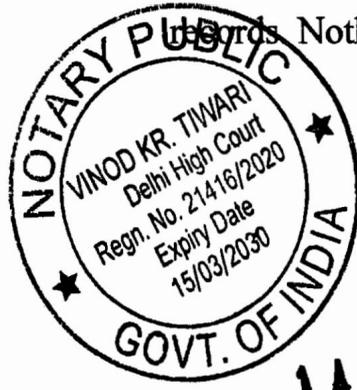
*[Signature]*  
 I identify the Deponent who has signed his thumb impression in my presence

*[Signature]*  
**DEPONENT**  
**ANIL KUMAR**  
 Chief Engineer (South)  
 DELHI JAL BOARD  
 GOVT. OF NCT OF DELHI  
 Varunalya Phase-II  
 Jhandewalan, New Delhi-110055

**VERIFICATION:**

Verified at Delhi on this **14 AUG 2025** day of August, 2025 that the contents of the above affidavit are true and correct to my knowledge in my official capacity and on the basis of official

records. Nothing material has been concealed therefrom.



**14 AUG 2025**

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

*[Signature]*  
**DEPONENT**  
 IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE  
 VINOD KUMAR TIWARI, Advocate, Reg. No. 21416/2020  
 NOTARY PUBLIC (NEW DELHI)

*[Signature]*  
**DEPONENT**  
**ANIL KUMAR**  
 Chief Engineer (South)  
 DELHI JAL BOARD  
 GOVT. OF NCT OF DELHI  
 Varunalya Phase-II  
 Jhandewalan, New Delhi-110055



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 11400/2022

PANNA LAL SAINI & ORS.

..... Petitioners

Through: Mr. Rajiv Kumar Ghawana and Mr.  
Neelaksh Sharma, Advocates.

versus

DIVISIONAL COMMISSIONER (REVENUE) AND ANR.

..... Respondents

Through: Mr. Anupam Srivastava, ASC with  
Ms. Sarita Pandey, Advocates for R-1  
and 2.

Mr.Arvind Sah, Advocate for the  
intervenor in CM APPL. 21561/2023  
Ms. Sangeeta Bharti, Standing  
Counsel for Delhi Jal Board with Ms.  
Malvi Balyan and Ms. Aarushi Behl,  
Advocates in CM APPL. 42218/2022  
and CM APPL. 52904/2022.

Mr. Shadab Khan, Advocate for  
applicant in CM APPL.55150/2022.

**CORAM:**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

% **11.10.2023**

**CM APPL. 52904/2023 (for early hearing)**

**CM APPL. 42218/2022 (for impleadment)**

By way of CM APPL. No. 52904/2023 filed on the principles of section 151 of the Code of Civil Procedure 1908, the impleadment applicant/Delhi Jal Board ('DJB') seeks advancement of the date of hearing of the matter, which is otherwise posted on 30.10.2023.

2. DJB's application bearing CM APPL. No. 42218/2022 seeking impleadment in the matter is still pending.



3. Ms. Sangeeta Bharti, learned Standing Counsel appearing on behalf of the applicant submits that the DJB has no concern with the main dispute, however, the DJB needs to urgently lay/connect a sewer line in the subject area, *i.e.* Village : Khirki, to resolve a sewage disposal problem faced by the residents of the area, since otherwise sewage from R-Block, Khirki Extension is not being drained in a proper manner.
4. It is submitted that the DJB, being a public body, is not concerned with the demarcation dispute that has been raised by way of the present petition; and the only limited relief prayed-for by way of the present applications is to allow the DJB to resolve the problem affecting the residents of the area generally, which would otherwise pose a serious health hazard.
5. Issue notice.
6. Learned counsel, as above, are present on behalf of the parties; accept notice; and submit that they do not oppose the prayers made in the present applications.
7. To answer an earlier objection raised on behalf of another party seeking impleadment in the matter, who wanted clarity as to the manner in which the sewage line would be laid/connected, Ms. Bharti submits that the DJB has placed on record a site-plan/map dated 22.08.2023, which answers the apprehension; and it is submitted, that in any case, the sewage line will run beneath the subject land and will not affect any relief that may be granted to the contesting parties in the writ petition, one way or the other.



8. Mr. Anupam Srivastava, learned Additional Standing Counsel appearing for respondents Nos.1 and 2, who are officers of the land-owning agency, submits that they have no objection to the prayers in the present applications being allowed.
9. Mr. Shadab Khan, learned counsel appearing for the impleadment applicants in CM APPL. No. 55150/2022, viz. Sumitra Saini and Sandeep Saini, seeks to object to the prayer made, saying that connecting the sewer lines would affect the status of the water body in the village, which is to be preserved. In the opinion of this court there is no merit in the objection so raised; and the impleadment applicants cannot be permitted to obstruct DJB in performing its function of ensuring proper sewage disposal.
10. The applications are according allowed, to the extent of permitting the DJB to undertake the sewage/sewer work as set-out in CM APPL. No. 42218/2022, as per site-plan/map filed on 22.08.2023.
11. In view of the above, it is not considered necessary to formally implead DJB as a party-respondent in the matter.
12. Both applications stand disposed-of in the above terms.

**W.P.(C) 11400/2022**

13. Re-notify before the learned Joint Registrar on 19<sup>th</sup> October 2023.
14. The date of 30.10.2023 given earlier before court, stands cancelled.

**ANUP JAIRAM BHAMBHANI, J**

**OCTOBER 11, 2023**

ds

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
दिल्ली जल बोर्ड  
कार्यालय अधिशासी अभियंता (डी)-103  
इंजीनियर्स भवन, एंड्रयूज गंज,  
नई दिल्ली-110049  
E-Mail ID- [eed103djb@gmail.com](mailto:eed103djb@gmail.com)



GOVERNMENT OF NCT OF DELHI  
DELHI JAL BOARD  
OFFICE OF THE EXECUTIVE ENGINEER (D)-103  
ENGINEERS BHAWAN, ANDREWS GANJ  
NEW DELHI-110049  
E-Mail ID- [eed103djb@gmail.com](mailto:eed103djb@gmail.com)

Work Order No. 58 (2024-25) Dated: 4/11/25

M/s Manju Narang  
C-32, LIG Flats, Ashok Kumar  
Phase-IV, New Delhi-110012  
Email-[manjunarangdda@gmail.com](mailto:manjunarangdda@gmail.com)

Name of work: - Replacement Improvement of sewerage system by replacement of damaged sewer line in front of R-81, Khirkee Extension to Nandan Park under EE (M)-50. (Under MLALAD)

|                      |                     |
|----------------------|---------------------|
| AMOUNT PUT TO TENDER | : Rs. 446962/-      |
| RATE QUOTED          | : @ 4.89% above     |
| TOTAL AWARDED COST   | : Rs. 469265/-      |
| COMPLETION PERIOD    | : 45 Days           |
| HEAD OF ACCOUNT      | : MLALAD Fund       |
| Unique ID No.        | : 7DVS/3670/3875    |
| Work ID No.          | : AC-50/2024-25/222 |

Please refer to your tender vide NIT No.15 (2023-24) item No.3 and its subsequent negotiation dt.03.01.25 for the above-mentioned work, competent authority has pleased to accept your rates. You are directed to complete the work within the completion period under the supervision of Sh.Mihan Singh, AE-II. The date of start shall be reckoned from next day of issue of this work order.

It should be noted that as and when written orders are given for execution of any extra item, the rate should be settled and got approved by the Competent Authority before execution of such extra item, but the total awarded cost shall be final in respect of the above said work and no escalation in awarded cost will accepted.

You are also directed to submit an irrevocable performance guarantee of 5% of total cost Rs.469265/- i.e Rs.,23500/- alongwith Non-Judicial Stamp paper of Rs. 50/- to execute the Contract Agreement within a period of seven days. You will bear all the expenses of the additional tax liability, if any, post acceptance of contract as per recent circulars.

\*This work order is issued subject to deposition of PBG and Additional. PBG by the agency

Enclosure BOQ

- S/-  
Executive Engineer (D)-103

No.DJB/EE (D)-103/2024-25/ 583 to 592

Dated:

Copy to -

1. Chief Engineer (South) : for kind information
2. Superintending Engineer (C)-10
3. Director of Vigilance
4. Sh.Mihan Singh, AE-II
5. Sr. AO (C)-10/ AAO (D)-103
6. ASO (T) / DM-II / Work Order File

- S/-  
Executive Engineer (D)-103



Prabhsahay Kaur &lt;sahayk@gmail.com&gt;

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**Advance Service of Reply in O.A.153 of 2025 titled Sumitra Saini & Anr. Vs. Delhi Development Authority & Ors."**

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Prabhsahay Kaur &lt;sahayk@gmail.com&gt;

Mon, Aug 18, 2025 at 9:51 AM

To: "justicecraftattorneys@gmail.com" &lt;justicecraftattorneys@gmail.com&gt;, commissioner@mcd.nic.in, "ifccdvi@gmail.com" &lt;ifccdvi@gmail.com&gt;, specialceo-dm@delhi.gov.in, ceodpgserv.delhi@nic.in, vcdda &lt;vcdda@dda.org.in&gt;

Sir/Ma'am,

Please find the attached reply on behalf of Respondent No. 6/DJB in above captioned matter.

Listed before the Hon'ble court on 19.08.2025.

This email shall be deemed as service as per National Green Tribunal Rules.

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Regards

**Office of Prabhsahay Kaur  
Standing Counsel, DJB**

Phone: 98101-58581, 23387441

Off: L-24, 2nd Floor, Hauz Khas Enclave, New Delhi 110016

Chamber: 184, Block 2, Delhi High Court, New Delhi-03

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 **SUMITRA SAINI & ANR.\_OCR.pdf**

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